

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8985/2013

(Arising out of impugned final judgment and order dated 17-08-2011 in WB No. 32456/1994 passed by the High Court of Judicature at Allahabad)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD (DEAD) THR LRS & ORS.

Respondent(s)

WITH

SLP(C) Nos. 8937/2013 and 8986/2013

Date : 03-04-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Imtiaz Ahmed, Adv.
Ms. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Ms. Amra Moosavi, Adv.
For M/S. Equity Lex Associates, AOR

For Respondent(s) Mr. Rajinder Mathur, AOR
Mr. S.K.Tyagi, Adv.

Mr. Akshat Kumar, AOR

Mr. Praveen Jain, AOR
Mr. S.K.Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request of the learned counsel for the petitioner, list these matters on 11th April, 2018 on top of the Board.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER